

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 3

CP(IB) No. 111/Chd/Hry/2024

IN THE MATTER OF:-

Medicines Company (India) Pvt. Ltd.

...Petitioner

Under Section: 59, IBC 2016

Order delivered on 09.05.2024

CORAM:

**SH. UMESH KUMAR SHUKLA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Mr. Deepankur Sharma, Advocate

ORDER

The present petition has been filed under Section 59 of the Code seeking voluntary liquidation of applicant "Medicines Company (India) Pvt. Ltd." It is noted that the special resolution for the said purpose was passed on 14.08.2019 and in the checklist, details of the further meetings of Contributories after one year has not been mentioned except one meeting which is stated to be convened on 22.03.2024 of the contributories. Learned counsel for the petitioner is directed to file details of the meetings of contributories and the decision taken thereof with updated convenience performa within two weeks. List the matter on 04.07.2024.

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**(UMESH KUMAR SHUKLA)
MEMBER (TECHNICAL)**

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**(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)**

SM